

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Dt. 23.11.2001</p> <p>Smt. R. Sikdar and Sh. A. Sikdar filed Vaklatmala for R 2 and R 3 on 12.11.2001 and to pay pray for time to file counter. Heard. Prayer allowed. Time granted till 21.12.2001 for counter. A.D. returned after service from R 5 who is absent on call. No steps taken to file counter h/w.</p> <p>A.D. not returned from R 4. A wait return of A.D. from R 4 till 21.12.2001.</p> <p><i>23/11/2001</i></p> <p>REGISTRAR</p> <p>Counter not filed.</p> <p>A.D. from R 4 not returned Smt. R. Sikdar 20/12</p> <p>11-1-2002</p> <p>A.D. returned after service in R 1 and 5 but they continue to remain absent and no steps taken by them to file counter. Heard. Ld. Counsel appear for R 2 and R 3 Pray for further time to file counter. Heard.</p> <p>Notice by a.d. part was sent to R 4 on 25.9.2002 and a.o. service treated insufficient on R 4.</p> <p>Ld. Counsel for the applicant present. Call on 4-2-2002 for counter.</p> <p><i>23/11/2001</i></p> <p>REGISTRAR</p>	<p><u>Order dated 26.3.2002</u></p> <p>Heard Shri N.R. Routray, the learned counsel for the Applicant and Mrs. R. Sikdar, learned Addl. Standing Counsel for the Respondents (Railways). Services of casual labourers of the Railways were regularised with effect from 01.04.1973. <i>She was also regularised.</i> The name of the Applicant found place at Sl. No. 1 of Annexure-2. It is the case of the Applicant that he was entitled to a higher wages with effect from 1.4.1973, which has not yet been paid to him. He having not been paid the differential amount from 1.4.1973, has filed the present Original Application.</p> <p>In the counter filed by the Respondents (Railways), it has been disclosed that the differential amount is being calculated and steps are being taken to pay them expeditiously within a period of six months.</p> <p>Having heard the learned counsel for both sides, the Respondents are directed to calculate the differential arrears payable to the Applicant w.e.f. 1.4.1973 and disburse the same to him within a period of three months hence.</p> <p>The O.A. is accordingly allowed. No costs.</p> <p><i>Johari 26/03/2002</i></p> <p>MEMBER (JUDICIAL)</p>